

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

NEW DELHI

CC

CP 327/97 in
OA 913/95

New Delhi this the 9th day of January, 1998

Hon'ble Shri S.R.Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Shri Gurbakash Singh,
S/O Shri Nanak Singh,
R/O H.No 577, Sector VII,
Housing Board Colony, Ambala City.

Petitioner

(By Advocate Sh.K.N.R.Pillay)

VS

Shri S.P.Mehta,
General Manager,
Northern Railway,
New Delhi

Respondent

(By Advocate Shri R.L.Dhawan)

O R D E R (ORAL)

(Hon'ble Shri S.R.Adige, Vice Chairman (A)

Shri Dhawan has filed an affidavit in compliance of the judgment dated 2.12.96 in OA 913/95 whereby speaking order has been passed in respect of the applicant's representation.

Shri Dhawan has further explained [redacted] delay in passing the aforesaid order on account of the fact that the applicant's representation had not been received by them, although, Shri Pillai states that the representation had been sent to the concerned respondents by Regd.post.

2 In view of the compliance of the directions in OA 913/95, nothing further survives in the CP, which stands disposed of. Notices issued to respondents are discharged.

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)

Member(J)

S. R. Adige
(S. R. Adige)

Vice Chairman(A)